

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.12
C.P. (CAA)No.34/BB/2023**

IN THE MATTER OF:

M/s. 3M India Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri A. Murali
For the IT Dept. : Shri Ganesh Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner and the IT Dept.
2. Pursuant to the Order dated 08.09.2023, no report has been filed by the ROC/RD. Therefore, further two weeks' time is granted to the ROC/RD to file its report and the Petitioner shall file his response to the report, within one week thereto after service on the other side.
3. Ld. Counsel for the IT Dept. submits that the copy of the reply filed by the Petitioner to the IT report has not been served on him. Therefore, Ld. Counsel for the Petitioner is directed to send the copy of the same through e-mail by today.
4. List the matter on **11.03.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Anishma

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**